

1	2	3	4	5	6
9.	MSV Faize Osmania	Indian	28.01.2010	14	01.02.2010
10.	MSV Jayshree Sagar	Indian	26.01.2010	18	23.03.2010
11.	MSV AL-Kadri	Indian	28.03.2010	14	04.04.2010
12.	MSV Krishna Jyot	Indian	24.03.2010	15	03.04.2010
13.	MSV Nar Narayan	Indian	28.03.2010	19	07.04.2010
14.	MSV Faize Osamani	Indian	28.03.2010	12	05.04.2010
15.	MSV Sea Queen	Indian	28.03.2010	11	03.04.2010
16.	MSV Safina Al Gayatri	Indian	03.04.2010	21	04.04.2010
17.	MSV Vishwa Kalyan	Indian	27.03.2010	15	10/11.4.2010

(e) Does not arise.

(d) The problem of piracy off the Somali coast has been deliberated extensively and periodically in International Maritime Organisation (IMO) by the member States in the Maritime Safety Committees and Council meetings. Based on the recommendations of IMO, the matter was raised in the United Nations Security Council and it has passed a number of resolutions to encourage international cooperation to address the menace of piracy. IMO has also issued several resolutions and Best Management Practices which are shared with stakeholders regularly. The UN-supported Contact Group for Piracy off the Coast of Somalia, in which India is also a party, is also addressing the matter on a regular basis in order to find a lasting solution to the problem.

Crumbling of ground level in KG basin

*140. SHRI K.V.P. RAMACHANDRA RAO: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any complaint has been made about the crumbling of ground level in KG basin due to extraction of gas;

(b) if so, whether any study has been conducted in this regard; and

(c) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) to (c) A writ petition no. 13341/08 has been filed by Krishna Godavari Deltala Parirakshana Simiti and other before Hon'ble High Court of Andhra Pradesh expressing apprehensions that exploitation of oil and gas in Krishna Godavari onland area is likely to cause geo-hazards like Land subsidence, earthquakes and even sliding of delta land into the deep sea, as happened in similar situations in other parts of the world.

The Hon'ble High Court has directed (29th June, 2009) Ministry of Environment and Forests (MoEF) to constitute an expert appraisal committee (EAC) to study and submit a report on the

issue of land subsidence. The Committee interacted with oil companies and petitioners and visited (October, 2009) oil and gas fields of both onland and offshore of Krishna Godavari (KG) Basin. The committee submitted its report to the MOEF in October, 2009. Based on this report a draft affidavit was submitted by MOEF to Assistant solicitor General of India on 5th November, 2009.

The matter is subjudice in the Hon'ble High Court of Andhra Pradesh.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Internal maintenance of aircrafts

866. SHRI PARVEZ HASHMI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government has received complaints regarding internal maintenance of aircrafts including toilets etc.;

(b) whether maintenance of Air India aircrafts is very poor compared to private aircrafts; and

(c) if so, the reasons therefor and the action taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL):

(a) and (b) No, Sir.

(c) Does not arise.

Entry passes issue by private operators

867. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that private airport operators can issue three-day entry passes that would give the holders access to sensitive areas both in the terminal and the aircraft operational area, without any background check or verification of the applicant;

(b) whether such passes can be issued without informing any Government security agency; and

(c) if so, how does Government propose to address the security threat inherent in such a practice?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL):

(a) Temporary Airport Entry Passes (AEPs) up to three days can be issued by the Private Airport Operators that would give the holders access, on operational purpose, to Security Hold Area, Apron and Airside of the Airport. However, while entering such area, the holders of these AEPs are escorted by a permanent valid AEP holder.

(b) Yes, Sir.